

r
ITEM NO.47

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).21051/2012

(From the judgement and order dated 16/01/2012 in CMWP No.37813/1992 of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

GYANENDRA KUMAR SHUKLA & ANR

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 28/10/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. GOKHALE

HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s)

Mr. S.R. Singh, Sr.Adv.

Mr. Sushant Kumar Yadav, Adv.

Mr. Ankur Yadav, Adv.

Mohd. Muztaba, Adv.

Ms. Asha Gopalan Nair, Adv.

For Respondent(s)

Mr. Pawan Sri Agarwal, Sr.Adv.

Ms. Shalini Kumar, Adv.

Mr. Vinay Garg, Adv.

UPON hearing counsel the Court made the following

O R D E R

The counter affidavit is stated to have been filed. The
rejoinder affidavit be filed within three weeks.

Let the matter be listed after four weeks.

[Usha Bhardwaj]
A.R-cum-P.S.

[Sneh Lata Sharma]
Court Master